

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4375
ANSWERED ON:21.04.2015
REPRESENTATION OF OBCS
Bhuria Shri Dileep Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the representation of OBCs in the municipal corporations, bodies and gram panchayats in the States and Union Territories has been given on the basis of reservation;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL GUJJAR)

(a) to (c): Article 243 D of Constitution provides mandatory reservation for SCs, STs and Women in seats and offices of Panchayati Raj Institutions (PRIs). Also as per Article 243 D (6) it has been provided that "Nothing in this part shall prevent the legislature of a State from making any provision for reservation in favour of Backward Classes of citizens". 17 States have made reservation for OBCs. The names of these States are Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Goa, Himachal Pradesh, Haryana, Jharkhand, Karnataka, Maharashtra, Madhya Pradesh, Odisha, Punjab, Rajasthan, Sikkim, Uttar Pradesh and Uttarakhand.